

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 114**  
**(IB)-255(PB)/2019**

**IN THE MATTER OF:**

ICICI Predental Venture Capital Fund

Real Estate Scheme I

.... Applicant/petitioner

v.

Ansal Landmark Township Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 10.07.2019**

**Coram:**

**DR. DEEPTI MUKESH**

**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner

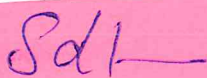
Mr. Arun Kathpalia, Sr. Adv. with Mr. Rakesh Sinha,  
Mr. Mohit Singh & Mr. Turab Ali Kazmi, Adv.

For the Respondent

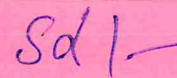
Ms. Henna George, Adv.

**ORDER**

Ld. Counsel for the respondent states that they have sent settlement proposal to the petitioner for consideration. Ld. Counsel for the petitioner states that the meeting for considering the said proposal was to be held on 01.07.2019 but due to some reason the same could not be held and is deferred to 11.07.2019. Hence by consent the matter is adjourned to 01.08.2019.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**